

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO.523
TO BE ANSWERED ON FEBRUARY 06, 2018
ALLOTMENT OF PLOTS/FLATS

No. 523 SHRI ASADUDDIN OWAISI:

Will the Minister OF HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the Union and State Governments are using their discretionary powers to allot residential plots and flats to politicians, bureaucrats and judges;

(b) if so, whether such allotments have come under judicial scrutiny;

(c) if so, whether the Hon'ble Supreme Court has recently ruled that all such allotment/scheme will henceforth come under judicial scrutiny; and

(d) if so, the steps taken or being taken by the Government in consultation with the States to discourage such schemes?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF
THE MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

(a) to (d) : The Delhi Development Authority (DDA) has intimated that DDA does not have any discretionary power to allot residential plots and flats to politicians, bureaucrats and judges. As far as State Governments are concerned, the Ministry of Housing and Urban Affairs does not maintain such information.
